



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 356 of 2004

Applicant(s) Nageshwar Prasad Singh ... Respondent(s) Cl. Asst. Prof. Dr. D. K. S.

Advocate for Applicant(s) M/s P. C. Biswal Advocate for Respondent(s)
M. Jeena

NOTES OF THE REGISTRY

I.P.O. of 1501 = Filed

For Registration.

On memo to be put
up today.

SD(J)

17.06.04

For Admision & Dismiss
order - copy served.

Dh 17/6/04

ORDERS OF THE TRIBUNAL

REGISTER

Dhanku
Dy. Registrar 17.06.04.

Order dated 17.6.2004

Heard Shri P.C.Biswal, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior counsel (on whom a copy of the O.A. has been served) appearing on behalf of the K.V.S./ Respondents and perused the records.

Applicant, a native of Dhanbad/Jharkhand is presently continuing as Teacher in Kendriya Vidyalaya located at I.N.S., Chilika since April, 2003. It is his case that he is due to

Biswal

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

face retirement from service, on attaining the age of superannuation, on 31.1.2005 and, in the said premises, for the reason of the guidelines of the Kendriya Vdyalaya, he is entitled to be posted ~~xx~~ nearer to his native; for which he has already submitted a representation under Annexure-A/11 dated 16.1.2004. In order to redress his grievance the applicant has filed the present O.A. under Section 19 of the A.T. Act, 1985.

Since the applicant is going to face superannuation-retirement on 31.1.2005; in all fairness, he should be given a choice posting preferably nearer to his native. It is in this respect, the Respondents should immediately take steps to give the applicant his choice posting nearer to his native; for which directions are hereby given to Respondents. Respondents need do well in giving the applicant appropriate posting by the end of July, 2004.

With the above observation and direction, this O.A. is disposed of. No costs.

Send copies of this order, along with copies of the O.A., to Respondents and free copies of the order be handed over to the counsel of both the sides.

J. Chand
MEMBER (JUDICIAL)

Copy of order of 17/6/04
issued to the Counsel
for both sides.

J. Chand
S.O.

Copy of order of 17/6/04
a/w on copy issued to
all the respondents by Posts.

J. Chand
S.O.

J. Chand
28/6/04